

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

15



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 29/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : TCP/182/2016
NAME OF THE PETITIONER(S) : S. Kadirvel & 13 others
NAME OF THE RESPONDENT(S) : M/s CIGFIL Limited & 3 others
UNDER SECTION : 397/398

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	


1.	R. VIDHYASHANKAR R. ASHOKKUMAR	Counsel for Petitioners	
----	-----------------------------------	-------------------------	--

2.	S. SANTHANAKRISHNAN S. Aparna	Sankar Aparna	 
----	----------------------------------	------------------	--

ORDER

Counsel for petitioners present. PCS representing the respondents present. Both the counsels filed a joint memo of compromise with signatures of both the parties. It is stated that as per sub clause 2 of the terms of the compromise, both the parties have accepted to appoint an Independent Valuer, Shri G Muralidharan, Chartered Accountant, for the purpose of valuing the shares. Copy of the joint memo of compromise is taken on record which forms part of the order. Considering the submissions of both the counsels, Shri G Muralidharan, Chartered Accountant, is appointed as the Independent Valuer. The Independent Valuer is directed to file his report within two months. The fees to be paid to the Independent Valuer will be borne by the Company.

The Registry is directed to post the matter after receipt of the report of the Independent Valuer.


S Vijayaraghavan
Member (Technical)


K Anantha Padmanabha Swamy
Member (Judicial)

bc